

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 584/MP/2020 along with IA No.30/2022 and 116/2025

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Ltd. (KSEBL).

Petitioner : Jhabua Power Limited (JPL)

Respondents : Kerala State Electricity Board Limited

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Harsh Chauhan, Advocate, KSEBL

Record of Proceedings

Learned counsel for the Petitioner submitted that *vide* the Record of Proceeding dated 21.8.2023, the Petition was adjourned *sine die* due to uncertainty regarding the validity and approval of the Power Supply Agreements (PSAs) dated 26.12.2014 (for 100 MW) and 31.12.2014 (for 115 MW) executed with the Respondent/KSEBL. The learned counsel submitted that both the PSAs have come to an end upon being rejected by KSERC *vide* order dated 10.5.2023, which has also been upheld by the APTEL. While the Respondent/KSEBL has preferred an appeal before the Hon'ble Supreme Court, no stay has been granted. In view of this, the Petitioner has moved IA No. 116/2025 seeking modification/amendment of the prayers in the Petition. The learned counsel submitted that, through the said IA, the Petitioner has sought to confine its claims to the actual period of supply, i.e., from the date of commencement of supply under the respective PSAs (December 2016 under PSA-I and October 2017 under PSA-II) till 20.08.2023, along with carrying cost and further the prayer for the opening of a Letter of Credit has been deleted as it has now become infructuous. The learned counsel accordingly prayed that the notice be issued on the said IA.

2. After hearing the learned counsel of the Petitioner, the Commission directed as under:

(a) Issue notice on IA No. 116/2025;



(b) The Respondent to file its reply, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

3. The Petition, along with the IAs, will be listed for hearing on **23.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

